

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Notice with copy of the order dt. 31.5.01 sent to all resdts. by regd. post AD. The said copy of the order given to the both counsel.

Raba
3/1/01

3/1/01
S.O

A.D. not return
and.

App. memo &
show cause not
filed.

For consideration
of interim
prayer.

Raba Bench
20/6

A.Ds not back from
R. 1 & 3.

2) A.D. back from R. 2
but appearance and
showcause not filed.

For consideration further
continuance of interim
orders.

my Bench

5/2/01

him that he would not be available at Headquarters from to-morrow onwards, At his request the matter is adjourned to 21.6.2001 for considering the prayer for interim relief. Show cause shall be filed in the meantime.

Shri Mishra, however, presses for ad interim protection till the next date, to the effect that applicant's casual service should not be terminated. Respondent No.2 is directed ~~that~~ not to terminate the casual service of the applicant till 21.6.2001, without following the general law, as laid down by the Apex Court.

Hand over copies of orders to both sides.

21.5.01
MEMBER (JUDICIAL)

02. 21.06.01

Learned Counsel of both sides have abstained from court work.

Adjourned to 06.07.01 for filing of show cause. Interim order to continue till then.

Vice-Chairman,
21/6

03. 6.7.2001

Member (J),

Shri S.K. Mishra, learned Counsel submits that the petitioner does not want to press the O.A. and to this effect he has filed a Memo. In view of Memo filed, the O.A. is disposed of for not being pressed.

Shri A.K. Bose, learned Sr. St. Counsel is present, and heard.

Somnath, Jm
Vice-Chairman

Member (J)